

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/5698/2004-5699/2004 - EX[DB]

Date 29/06/2009

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
C.C.E.NOIDA

OFFICE OF COMMISSIONER OF CUSTOMS, CENTRAL
EXCISE AND SERVICE TAX, C-56/42, SECTOR-62,
NOIDA - 201307
C.C.E.NOIDA

M/S COROMANDAL INDAG PRODUCTS(I) LTD

Appellant

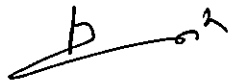
Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. 435-436/2009-

EX[DB] dated 19-6-09

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S COROMANDAL INDAG PRODUCTS(I) LTD

E-19 UPSIDC INDL AREA, GOPALPUR SIKANDRABD

2. Adv. / Consult MS. SEEMA JAINA, ADV.,
84, DARYA GANJ, N. DELHI-2

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

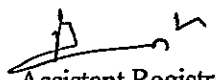
13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file


Assistant Registrar
(Excise Appeal Branch)

18. SHRI M.L.SACHDEV ANGER OF M/S C.I.P.(I) LTD
E-19 UPSUDC INDL AREA, GOPALPUR SIKANDRABAD

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. 5698-5699 of 2004

[Arising out of Order-in-Appeal No. 251/CE/ APP/NOIDA/2004 dated 13.8.04 passed by the Commissioner (Appeals) Central Excise, NOIDA.]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K. Das, Member (Judicial)

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- | | | |
|--|---|------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | : | |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | : | Am |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | : | |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | : | Yes. |
-

Commissioner of Central Excise
NOIDA

Appellant

Vs.

M/s. Coromandal Indag Products(I)Ltd.
Shri M.L. Schdeva

Respondent

Appearance:

Shri R.K. Verma, DR for the Appellant
Ms. Seema Jain, Advocate for the Respondent

CORAM:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

Date of Hearing/decision : 19.6.2009

Final ORDER NO. 435-436/09-EX

Per P.K.Das (for the Bench):

Revenue filed these appeals against the order of the Commissioner (Appeals) whereby penalties are reduced to Rs.9 lakhs and Rs.15,000/- against M/s. Coromandal Indag Products (I) Ltd. and Shri M.L. Sachdeva Manager.

2. After hearing both the sides and on perusal of the records, we find that the respondents also filed appeal against the order of the Commissioner (Appeals). The Tribunal vide Final order No. 382-83/2005-B dated 17.3.05 reduced the penalty on the respondents company to Rs. 50,000/- and impugned order was confirmed otherwise.

3. We find that the Tribunal already reduced the penalty on the respondents company to Rs.50,000/- and confirmed the penalty on *the* Manager of the respondents company.

4. In view of that, we reject both the appeals filed by the Revenue.

(M. Veeraiyan)
Member(Technical)

(P.K.Das)
Member(Judicial)